

1	2	3	4
2008-09	73304.80	40918.48	114223.28
2009-10	90668.72	51112.36	141781.08
2010-11	92060.71	62056.00	154116.71
2011-12	103010.90	67902.38	170913.28
2012-13	Accounts not yet closed		

(c) and (d) It has been proposed to reduce the allocation in the current financial year by ₹ 10,000.00 crore under Capital, to ₹ 69,578.63 crore, in the Revised Estimates 2012-13. This has been done in view of the need to curtail expenditure to contain the fiscal deficit and after taking into account the progress of approval of schemes and utilisation of available budget. However, budgetary allocation of ₹ 86,740.71 crore is proposed in respect of Defence Capital budget under BE 2013-14. This represents an increase of 9% over Budget Estimates of 2012-2013.

Inquiry into firing incident at Chandgram and Pulwama

980. SHRI G. N. RATANPURI: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has assured enquiry into the firing incident at Chandgram area of Pulwama on 28 December, 2012;

(b) whether the enquiry has been completed, if so the findings and the action taken thereon; and

(c) whether any compensation has been paid to the persons injured in the firing?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) An inquiry into the firing incident of 28 December, 2012 has been ordered. No compensation has been paid yet.

CBI enquiry into Vectra case

†981. SHRI RASHEED MASOOD: Will the Minister of DEFENCE be pleased to state:

†Original notice of the question was received in Hindi.

- (a) the details of the bureaucrats found guilty by the Central Bureau of Investigation (CBI) in Vectra case;
- (b) the action taken by Government against these guilty bureaucrats; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (c) The Central Bureau of Investigation (CBI) has registered a case RC AC1 2012A0004 on 30.4.2012, in the matter of irregularities in the procurement of TATRA TRUCKS by BEML Ltd., from Tatra Sipox (UK) Ltd., in which M/s. Vectra has shareholding. The matter is under investigation by CBI.

**Exercises with Japan for territorial interest in
South China Sea**

982. SHRI SABIR ALI: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Japan and India have decided to coordinate moves and exercises in view of territorial interest in the South and East China Seas; and
- (b) if so, what are the details in this regard and in what way the exercises will be useful to both the countries?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) India does not have any territorial interests in the South and East China Seas; hence the question does not arise.

Anti-graft agitators march to PM's house

983. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that on 28 July, 2012, the anti-graft agitators reached the Prime Minister's house and defaced the property by writing some unparliamentary words as reported in the media;
- (b) whether it was also a breach of security; and
- (c) the details of steps taken to arrest the culprits and ensure that such incidents may not take place in future?